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## HARYANA VIDHAN SABHA

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# **COMMITTEE**

ON

# PUBLIC UNDERTAKINGS (1988-89)

(SEVENTH VIDHAN SABHA)

TWENTY EIGHTH REPORT

ON THE .

GENERAL WORKING OF.

# Haryana Warehousing Corporation



Presented to the House on .....

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH 1989.

### TABLE OF CONTENTS

	Page(s)
Composition of the Committee on Public Undertak	tings (iii)
Introduction	(v)
Report	1—34
Annexures	35—38

#### COMPOSITION

OF

# THE COMMITTEE ON PUBLIC UNDERTAKINGS

(1988-89)

#### **CHAIRMAN**

- \*1. Shri Yogesh Chand Sharma
- 2. Shri Mangal Sein

#### **MEMBERS**

- 3. Shri Des Raj
- 4. Shri Jai Singh Rana
- 5. Shri Mange Ram
- 6. Shri Muni Lal
- 7. Shri Pardeep Kumar Chaudhry
- 8. Shrı Ranjıt Sıngh
- 9. Shri Surinder Kumar Madan
- \*\*10. Shri Gurdial Singh Saini

#### **SECRETARIAT**

- 1. Shrı S.S. Ahlawat, Secretary
- 2. Shri Shanti Sarup, Under Secretary
- \*Shri Yogesh Chand Sharma, M.L.A., resigned from the Chairman-ship and membership of the Committee w.e.f. 20th July, 1988 and 28th July, 1988, respectively and Shri Mangal Sein, M.L.A., a member of the Committee, was appointed Chairman of the Committee w.e.f. 21st July, 1988.
- \*\*Shri Gurdial Singh Saini, M.L.A., was nominated by the Hon'ble Speaker as a member of the Committee w.e.f. 22nd November, 1988, for the remaining period of the year 1988-89.
- Note:—The Committee for the year 1988-89 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 16-3-1988 authorising him to nominate the members of the Committee on Public Undertakings for the year 1988-89.

#### INTRODUCTION

- I, the Chairman of the Committee on Public Undertakings, having been authorised by the Committee in this behalf, present this Twenty Eighth Report on the General Working of the Haryana Warehousing Corporation.
- During oral evidence, the Committee examined the representatives of the Department/Corporation. A brief record of the proceedings of each meeting of the Committee during the year 1988-89 has been kept in the Haryana Vidhan Sabha Secretariat.
- 3. The Committee place on record their appreciation of the valuable assistance given by the Financial Commissioner and Secretary to Government, Haryana, Finance Department, and his representatives during the tenure of the Committee.
- 4. The Committee are also thankful to the representatives of the Agriculture Department/Warehousing Corporation who appeared before them in connection with the examination of the working of the said Corporation
- 5 The Committee also place on record their appreciation of the valuable assistance given to them by the Accountant General (Audit), Haryana, and his staff
- 6. The Committee are also thankful to the Secretary, Haryana Vidhan Sabha, and his officers/staff for the whole hearted cooperation and unstinted assistance given to them.

Chandigarh, the 1st February, 1989

MANGALSEIN CHAIRMAN

#### HARYANA WAREHOUSING CORPORATION

Section 18 of the Warehousing Corporations Act, 1962, provides

that the State Government may, by notification in the Official Gazette and with the approval of the Central Warehousing Corporation, establish a Warehousing Corporation for the State under such name as may be specified in the notification

The Haryana Warehousing Corporation was established on 1-1-1967 as a result of re-organisation of erstwhile Punjab State Warehousing Corporation under the said provision of the Warehousing Corporations Act, 1962, and, as such, this is a statutory organisation and does not have any memorandum of association/articles of association. It has, however, its own rules and regulations under the provisions of sections 41 and 42 of the said Act.

- 2. The functions of the Corporation, as provided in section 24 of the Warehousing Corporations Act, 1962, are as under:—
  - '(a) acquire and build godowns and warehouses at such places within the State as it may, with the previous approval of the Central Warehousing Corporation, determine;
  - (b) run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities;
  - (c) arrange facilities for the transport of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities to and from warehouses;
  - (d) act as an agent of the Central Warehousing Corporation or of the Government for the purposes of the purchase, sales, storage and distribution of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities; and
  - (e) carry out such other functions as may be prescribed.'

Under (e) above, the following additional functions have been prescribed for the Corporation by the State Government—in the Haryana Warehousing Corporation Rules, 1969,—

- of the parties concerned undertake disinfestation services outside its warehouses in respect of agricultural produce or notified commodities as defined in section 2.
- (ii) The Corporation may, at its discretion, act as an agent for the purposes of purchase, sale, storage and distribution of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities as defined in section 2 on behalf of a company as defined in the Companies Act, 1956 (one of 1956) or a body incorporate established by an Act of Parliament or a State Legislature or a Cooperative Society'.
- 3. The Corporation has been performing all the functions prescribed

# Activities of the Corporation.

under the Act and the additional functions prescribed by the State Government from time to time viz. procurement except the distribution of agricultural produce, fertilizers and notified commodities which is

being performed by the other concerned Departments/agencies It is also providing handling and transportation facilities to the Food Corporation of India and other indigenous fertilizer manufacturers. It is also undertaking procurement of wheat for the central pool.

4. Earlier the major commodities stored in warehouses were food-

Diversification of commodities/depositors

grains, oil seeds, pulses, cotton, fertilizers and cement. The Corporation has now diversified its field of storage and secured business of notified commodities like paper, sugar, steel, copper, bitumen, coal, lime etc. It is also undertaking the storage of jeggery.

The Corporation has also tried to shift emphasis from Government agencies to farmers, traders and manufacturers of fertilizers for storage of their stocks.

5 The Corporation is running Disinfestation Extension Service Scheme

Disinfestation Extension Service Scheme with a view to avoiding losses at farm level. Under this scheme, the disinfestation treatment is undertaken at the door steps of the farmers, traders and other agencies at nominal charges of 20 paise per bag. In the case of Cooperatives, however, this rate is 15 paise per bag. Disinfestation of godowns, mills and also providing facility of pre-construction soil treatment is also undertaken under this scheme.

6. The Corporation charges the same rates for storage of commodities as are settled by the Food Corporation of India with the Central Warchousing Corporation. These charges are, however, not considered by the Corporation commensurate with the present cost of construction of godowns.

7. The management of the Corporation vests in a Board of Directors, numbering 10, out of whom 5 are nominated by the Central Warehousing Corporation.

The Corporation is headed by a non-official Chairman who has been appointed by the State Government. The Managing Director is the Chief Executive and exercises the administrative control.

The present Board of Directors, according to the information furnished by the Corporation, is as follows:—

#### **CHAIRMAN**

Shri Sajjan Singh

#### STATE GOVT. NOMINEES

Shri Pardeep Kumar, I.A S.,
 Director, Food & Supplies, Haryana,
 Chandigarh.

Ex-officio

 Shri J.P. Narang, I.A.S., Joint Secretary, Finance (PE & IC), Haryana, Chandigarh. -do-

3 Shri Birbal, I.A.S.,
Director of Agriculture, Haryana.

-do-

Shri Raj Kumar
 S/o Shri Chanan Mal,
 Vill. & P.O. Rania, Distt. Sirsa

Nonofficial

#### CENTRAL WAREHOUSING CORPORATION NOMINEES

Shri M.P. Sajnanı,
 Under Secretary (Storage), Govt. of India,
 Ministry of Food & Civil Supplies,
 Department of Food, Krishi Bhawan, New Delhi.

Ex-officio

Shri J.S. Tiwana,
 Senior Regional Manager,
 F.C.I., Haryana, Chandigarh.

Ex-officio

 Shri R.P. Shrivastava, General Manager (Planning), State Bank of India, Local Head Office, Chandigarh.

-do-

Shri S.C. Bhatt, Ex -M L.A.
 Lajpat Bhawan, Sector-15-B,
 Chandigarh.

Nonofficial

Prof. Madan Gopal Gandhi,
 Director,
 Centre for Third World Studies & Research,
 Maharishi Dayanand University, Rohtak.

Ex-officio

## MANAGING DIRECTOR

Shri H.C. Disodia, I.A.S.

The Board is assisted in the functioning of the Corporation by subordinate staff, the details of which are given in the Chart at Annexure 'A'.

At the Government level, the Financial Commissioner and Secretary to Government, Haryana, Agriculture Department, coordinates and controls the working of the Corporation, who is assisted by Joint/Deputy Secretary.

8. The existing scales of pay of the various posts in the Corporation is given in Annexure 'B'. The employees are given usual D.A, HR.A, CCA. etc. according to their grades as per Government Rules.

9. The Corporation has framed its own Rules and Regulations regarding recruitment to various category of posts but wherever necessary it follows the Civil Services Rules.

The method of recruitment prevalent in the Corporation is:—

- (1) by way of direct recruitment;
- (11) by promotion; and
- (iii) by taking officers on deputation from the State Government.

The direct recruitment is made by sending requisition to the Employment Exchanges, as per State Government instructions.

10. The Board of Directors is required to hold a meeting once in every quarter. The number of meetings actually held from the period 1981-82 onwards was as under:

Meetings of Board of Directors/ Annual General meetings

Year	Meetings held
1981–82	. 5
1982–83	4
1983–84	4
1984–85	5
1985–86	5
1986–87	5
1987–88	7

The number of Annual General meetings required to be held and actually held during the last five years was as under :—

Year	Meetings required to be held	Meetings actually held
1983–84	. 1	1
1984–85	1	1
1985–86	. 1	` 1
1986–87	1	1
1987–88	1	1

A Director, other than the Managing Director or salaried official of the Government, is paid such fee and allowance for attending each meeting of the Board and of the Executive or a Sub-Committee, as

is laid down in the regulations made under section 42 of the Act, according to Rule 8 of the Haryana Warehousing Corporation Rules, 1969.

Authorised capital/
Paid up capital

Corporation are, therefore, held by any private individual or private company or by any of the 75 big

business houses mentioned in the report of Monopolies Commission of the Government of India.

A sum of Rs. 16,07,340 was allocated to the Corporation a a result of dissolution of the erstwhile Punjab State Warehousing Corporation towards its share capital, which had been subscribed on 50: 50 basis by the Central Warehousing Corporation and the State Government 1 e. Rs. 8,03,670 by each share holder.

The authorised capital of the Corporation as on 31-3-1988 was Rs. 6.20 crore. The paid up capital contributed by the State Government and Central Warehousing Corporation was as under:—

(1) State Government Rs. 2,92,03,700

(II) Central Warehousing Corporation Rs. 2,79,03,700

It was stated that the share of Rs. 13 lakhs of the Central Warehousing Corporation for the year 1985-86 was still awaited.

During the course of oral examination, the representative of the Corporation stated that the efforts so far made by them to obtain the share of the Central Warehousing Corporation for the year 1985-86 had not yet borne fruit.

The Committee recommend that this matter be taken up at the Government level and the Central Warehousing Corporation be impressed upon to pay their share of Rs. 13 lakhs for the year 1985-86 without any further loss of time and the progress made in this behalf be intimated to the Committee.

12. The Corporation was given 2 % share in the procurement of wheat

Procurement of wheat/disposal of rain affected wheat stocks in 1983-84. Keeping in view the excellent performance of the Corporation, its share was increased to 11% in the subsequent years, but it was reduced to 10% in the year 1988-89. The yearwise figures of wheat procured by the Corporation for the central pool

Year		Wheat procured (MTs.)
1983–84	,	26228
1984–85	-	89615
1985–86	-	110963
1986–87	,	257923
1987–88		234065

During the course of oral examination, it was stated by the departmental representatives that the procurement of wheat contributed a good deal to making the Corporation viable and adding to its income.

The Committee, therefore, recommend that the Corporation may be given more share in procurement of wheat keeping in view the fact that it has the necessary infrastructure and technical expertise and maximum storage accommodation as compared to the other State agencies engaged in this activity.

During the course of oral examination, when enquired by the Committee whether any rain affected wheat was purchased by Corporation during the last year, the departmental representative stated that the State Government, to avoid haidship to the farmers, had decided in May, 1987 (Rabi 87), to purchase rain affected wheat by relaxing specifications prescribed by the Government of India, at the reduced rate of Rs. 162 per quintal. It was also decided that the Corporation, among other State procuring agencies, would purchase this wheat and in pursuance of this decision of the State Government, the Corporation purchased 25,489.148 MTs of rain affected wheat. It was agreed that the State Government would arrange its early disposal as such wheat could not sustain long storage, and would also make good the loss suffered by the Corporation on this account. The Corporation had been consistently pursuing the State Government for early liquidation of rain affected wheat stocks. It was only in February 1988, that the decision of the Government was conveyed to the Corporation to dispose of this wheat in open auction and the reserve price fixed for the disposal of the wheat in auction ware fixed at Rs 206 per quintal. Accordingly, the wheat was put to auction in the middle of February, 1988, when

only 1/3rd of the total quantity could be liquidated. It was again put to auction twice in the last week of February and middle of March, 1988, when no buyers were available Therefore, in the three auctions held, the Corporation could only dispose of 8859 MTs. of rain affected wheat and 16,579 MTs. were still lying with the Corporation. There was no chance of its disposal unless some other arrangements were made by the State Government for its liquidation. The centre-wise position of left over wheat stocks was stated to be as under:—

Name of centre	Quantity (in MTs.)
(1) Ratia	3100 325
(11) Fatehabad	8174.880
(111) Dharsul	, 619.020
(1V) Dabwalı	3108.585
(v) Rori	1575 765
v	16578, 495
<b>m.</b>	**************************************

The Committee observe that in the figures supplied by the Corporation there is a difference of 51 MTs. between the quantity of wheat purchased and the quantity disposed of/lying with the Corporation.

The Committee desire that the said difference be reconciled and the correct position intimated to them and responsibility for the shortage be fixed and recovery of the loss effected.

The Committee also observe that if the said wheat stocks are not disposed of at the earliest there is every likelihood of their being deteriorated thus making them unfit for human consumption and resulting in substantial loss to the Government.

The Committee, therefore, recommend that the manner in which the remaining stocks of wheat are to be disposed of be decided without any further loss of time so that these may be liquidated/disposed of. The latest position with regard to the disposal of these stocks be also intimated to the Committee.

The Committee also recommend that the loss suffered by the Corporation on this account, it not already reimbursed, be reimbursed to the Corporation by the State Government under intimation to the Committee.

Sale of IFFCO fertilizers

 $\mathscr{I}_{\scriptscriptstyle \Sigma}$ 

13. During the years 1982-83 and 1983-84, the Corporation was allowed the sale of IFFCO fertilizers through its net work of warehouses, which work was subsequently withdrawn.

When enquired during the course of oral examination whether this work was withdrawn from the Corporation on account of its bad or unsatisfactory performance, the departmental representatives stated that this was not so. Rather the performance of the Corporation in this work was quite impressive. He further stated that it was towards the end of 1982-83 that IFFCO entrusted this work to the Corporation and it sold fertilizers worth Rs. 34 96 lakhs during the year through its 34 warehouses. Again, it was in April, 1983, that this work was entrusted to the Corporation and it sold 28602 600 MTs of fertilizers worth Rs 635 lakh in a short period of 5 months and earned a profit of Rs 5,09,237. An additional quantity of fertilizers worth Rs. 29,37,772 was also sold by the Corporation through its own outlets. This work was subsequently withdrawn from the Corporation on the objection raised by HAFED not only at State level but at the level of Government of India that IFFCO could not sell its fertilizers through any other agency except Co-operative Sector as provided in the bye-laws of IFFCO. It was, therefore, under the national policy that the IFFCO not only withdrew the sale of their fertilizers through the distributors appointed by the Corporation but also suspended supply of their fertilizers to its out lets.

With regard to the efforts made by the Corporation to continue to act as one of the marketing channels of IFFCO fertilizers, it was stated that the Corporation took up the matter with the higher authorities of IFFCO as well as at the level of the Government of India. The Chairman and the Managing Director of the Corporation also met the Union Agriculture Minister twice in this regard but the efforts made by them proved unfruitful in view of the National policy and the bye-laws of IFFCO.

When enquired as to how the other agencies like Haryana Agro Industries Corporation and the Haryana Land Reclamation and Development Corporation were acting as agents for the sale of fertilizers, the departmental representative explained that these agencies were doing so on behalf of other private manufacturers who have their own marketing net work in the private sector. He further stated that as there

was a glut of fertilizers in the market, the conditions for taking up sales of indigenous fertilizers was not considered favourable

The Committee feel that the bye-laws of IFFCO should be suitably amended so as to provide that the State Warehousing Corporations could also act as their agent for the purpose of sale of fertilizers and recommend that the matter in this behalf be taken up with IFFCO/Government of India at the Government/Minister's level and the results theirof be intimated to the Committee

The Committee also recommend that the Management of the Corporation should also explore the possibilities of storage and distribution in the State the fertilizers manufactured by Government owned/controlled agencies as the Corporation has got adequate infrastructure for the purpose:

14. The Corporation had planned to put up an additional storage capacity of 4 lakh MTs under General and Rural Warehousing during the Seventh Five Year Plan.

The Corporation completed Warehouses of 61,630 MTs capacity during the year 1985-86, 86,680 MTs in 1986-87 and 62,190 MTs in 1987-88. This way the Corporation put up 2.10 lakh MTs additional storage capacity during the first three years of the Seventh Five Year Plan against the target of 4 lakh MTs. Year-wise details of Warehouses completed were as under:—

Sr. No	Name of the Centre	Capacity (In MTs)
Year	1985-86	. ,
1.	Chautala	1000
2.	Ratia	5000
3.	Kalayat	3000
4.	Ladwa	2000
5.	Jhajjar	3000
6.	Dharsul	11000
7.	Yamuna Nagar	1000
<b>8.</b>	Bhattu	2000

Sr. No.	Name of the Centre	Capacity (In MTs)
· 9.	Gharaunda	820
10.	Siwan	3340
11.	Pundri	2000
12.	Kalayat	2300
13.	Cheeka	4840
14.	Tauru	6750
15.	Hodel	1000
16.	Ismailabad	3580
17.	Ellenabad	1000
18.	Shahabad	4000
19.	Fatehabad	4000
	Total:	61630
Year	1986-87	
1.	Saha	3300
2.	Cheeka-I	4500
3.	Gharaunda-II	9640
4.	Kurukshetra-III	· 10600
5.	Jundla	6000
6.	Radaur	8000
7.	Jeewan Nagar	4000
8.	Rori	1820
9.	Rewari	. 4650
10.	Siwan	1000
11	Tohana-II	15000
12.	Uklana	2000

No.	Capacity (In MTs)
3. Allewa	
4. Dhamtan Sahib	1670
5. Nuh	2000
6. Hathin	2000
7. Pinangwan	3000
8. Nangal Chaudhary	1500
9. Ferozepur Zhirka	1000
Total:	2000
	86680
Year 1987-88	
1. Saha	3400
2. Kurukshetra	4000
3. Radaur	1820
4. Pai	2000
5. Kaul	5670
6. Jakholi	2000
7. Gumthala Garhu	2000
8. Madlauda	2000
9. Gharaunda	- 3160
0. Gheer	3000
1. Barwala	4000
2. Tohana	10000
3. Bhuna	3000
4. Chautala	2670
5. Jeewan Nagar	4200
6. Uchana	3470
7. Allewa	1800
8. Pungthala	. 1000
9. Ukalana	3000
Total:	62190

An additional capacity of 39000 MTs was under construction on 31-3-1988 at the following places:—

Sr. No.	Name of the Centre	Capacity under construction (In MTs)
1.	Kaithal	15000
2.	Safidon	10000
3.	Julana .	5000
4.	Lakhan Majra	2000
5.	Salwan	2000
<b>.</b> 6	Meham	2000
7.	Pa <sub>1</sub>	3000
	Total .	39000

In the Budget Estimates for the year 1987-88, the Corporation had proposed to construct an additional capacity of 61,170 MTs. However, in the face of changed situation as a result of severe drought conditions, low procurement of foodgrains by Government agencies and fast movement of foodgrains from Haiyana to other States when a lot of storage capacity in the State had been rendered vacant, the Corporation did not go in for further construction

For the year 1988-89, the Corporation had proposed, besides completing spill over works of previous years, to take up construction of warehouses of 61,170 MTs capacity. However, keeping in view the decline in utilisation of existing warehouses and reduction in demand of storage space, it was proposed to slash down construction programme in the current financial year and to take up construction of additional storage capacity of 5000 MTs besides completing spill over works of 39,000 MTs of 1987-88.

The Committee hope that the revised target fixed for the construction of additional storage capacity during the current year would be fulfilled. The Committee desire that the achievement made in this behalf be intimated to them.

The Committee feel that construction of more and more warehouses in rural areas will go a long way to inculcate the habit of scientific storage and preservation of foodgrains in rural farming community which would not only ensure better return to them in financial terms but also minimise the storage losses of foodgrains.

. The Committee, therefore, recommend that while constructing warehouses in future more emphasis should be given to construction of warehouses in rural areas so as to extend benefits to rural farming community.

Suspension and enquiries

15. In reply to a question of the Committee, the Corporation furnished a statement containing details of 63 persons suspended by the Corporation for various irregularities/acts of omission and commission during the period from 1977-78 to 1987-88. Their year-wise break up was as

un	der.	:

Year		No. of persons
197778		1 •
1981-82		5
1982–83	·	8
1983-84	,	8
1984–85	·	17
198586	-	7 .
1986–87	•	8
198788 <sup>-</sup>		9
•		63

The Committee recommend that the final decision, when taken against the officials involved in the following cases, which were pending either in the court/Labour Tribunals, be intimated to the Committee-

- (1) Shri N.K. Kaushık, Mgr. Gr. III (U/S), SWH, Jagadhri, for misappropriation and embezzlement of stocks valuing Rs. 94,189.50 (pending in court at Jagadhri);
- (ii) Shri R.S. Yadav, A/Asstt., SWH, Sirsa-II (now at DM, office Panipat) for theft of office cash of Rs. 5460.95 and

acts of indiscipline and insubordination etc. (pending in Labour Court, Rohtak), and

(111) Shri G P. Yadav, TA, Jakhal (now at Kaithal-II) for writing threatening letter to Chairman, FCI etc (pending in Labour Court, Ambala City).

The Committee further recommend that the decision in the following cases, which were pending finalisation, be also expedited and intimated to the Committee—

- (1) S/Shri Beni Singh, JTA Bhattu now at Pungthala and Hans Raj Mgr. involved in the matter of preparation of false weight check memo and misappropriation of DAP fertilizer etc (pending inspection of record by officials);
- (11) Shri Nanak Chand, JTA, Kaithal-I now TA. F.Zhirka for wrong delivery of 139 bags of wheat to M/s Agri Farms etc. (pending reconstruction of record);
- (111) Shri Jai Bhagwan, GACW, Rohtak (now at Jhajjar) for theft of wheat bags on two occasions and tempering of record relating to watch and ward and subsequently declared to be a case of misappropriation [pending fact finding enquiry with M(S & T)]; and
- (iv) Shri Suresh Pal, GK. involved in misappropriation of 20 bags of wheat and 4 bags of rice and not informing the H.O. regarding the delivery of 1321 bags of paddy by the Mgr. without taking back the WHR and realising storage charges etc. (pending personal hearing).

The details of enquiries presently being conducted by the Corporation against the employees were given as under :—

Sr.		Charges/allegations	Name of the Enquiry Officer
1	2	3	4
	S/Shrı	,	S/Shri
· ·1.	G.P. Shafma; Mgr., Gr I	Shortage of 20 b/s of cement, 12 b/s of urea, 8 b/s of NFL Urea. Unaccounted made up. bags, presence of sweeping bags. Irregularity in the sale of IFFCO Fert	R.K. Chhabra, Manager(B)
2.	D.P. Batta, Mgr. GrII	Negligence in performance of duties due to which theft went unnoticed & Corporation suffered a loss of Rs 5040.	R B. Sharma, Manager(S&T)
3.	R.K. Chaudhary, Mgr. Gr-I	Negligence in performance of duties and failure to maintain proper decorum.	R.K. Chhabra, Manager (B)
- 4 ^	B.N Munjal, Jr. Tech Asstt.	Misappropriation of 10 b/s of wheat	S.L. Seedhar, C.A.O.
5	J C. Sethi, Mgr. Gr -I	Left HQ on 6-4-86 without prior approval and theft of 37 b/s took place, lack of proper supervision over staff, failure to check/verify the shortage of Rs. 1358 17, in cash.	R.B. Sharma, Manager(S&T)
6	Ram Bheja, JTA	Misappropriation of 3 b/s of wheat, negligence in performance of duties resulting in theft of 68 b/s of wheat and alleged shortage of cash amounting to Rs 1358 17	R.B. Sharma, Manager(S&T)
7.	A S. Rautela, T.A.	Misappropriation of 6 b/s of wheat, shortage of 15 76 200 Qtls of wheat and 96.600 Kg of rice & unaccounted 3 bags of rice	R.B. Sharma, 'Manager(S&T)
<b>8.</b>	Subash Chander, JTA and Chander Bhan, GACW		R.K. Chhabra, Manager(B)
9,	Rıta Kuchhal, J.T.A.		S.L. Seedhar, C.A.O.
10.	T.B Malik, A/Asstt.		R.K. Chhabra, Manager(B)
11.	Gopal Malhotra, Typist		R.K. Gupta, D.M.(PV)
12.	Pitamber Singh, Mgr. GrI	Shortage of 10 b/s A class gunnies, shortage of 9 b/s of wheat, excess of 10 b/s of wheat, shortage of 105 'B' class gunnies, poor maintenance of record and not issuing WHR for 340 bags of paddy.	R.K. Gupta, D:M.(PV)

Enquiry ordered on	Enquiry completed on	Remarks
5	6	7
20-11-87	′	Evidence of the witnesses being recorded.
8-12-87	_	The official has been asked to intimate the name of the person to be appointed as Assisting Officer in place of Shri NS Chauhan AM (QC) Enquiry proceedings taken up.
5-1-88	_	List of witnesses/documents submitted Evidence being recorded
1-2-88		The official has been asked to intimate the name of the person to be appointed as Assisting Officer.
23-3-88	_	Evidence of the witnesses being recorded.
23–3–88		Sh. B. Anjjum has been appointed as Assisting Officer to Sh Ram Bheja on 26-7-88
3–6–86	16-7-87	Official has been issued final Show Cause Notice for imposing punishment of stoppage of two increments with cumulative effect & recovery of Rs. 5541 96. Final decision would be taken after hearing the official as requested by him,
8-10-87	-	Examination of witnesses is going on.
22–6–87	_	Official has not turned up inspite of summons Before deciding the case exparte, summons through paper is being resorted
29-10-87		The E.O. has reported that official has submitted his reply to the chargesheet. However the reply stated to have been submitted has not been received in the office on account of which enquiry was instituted. Official has been asked to send his reply after which the case will be examined afresh
26-2-88	_	The official has requested for the grant of TA advance to enable him to attend the enquiry and the appointment of A.O. He has been informed that TA advance can not be given and that he should suggest the name of Assisting Officer.
22-4-88	-	The official has been asked to intimate the name of the person to be appointed as Assisting Officer.

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13. Rama Nand, G-I Shortage of wooden crates. R K. Gupta, D M (PV) & Ram Kr G-III A.S. Rautela, T.A. 14. Misbehaviour with the D.M. under the influ-R K. Chhabra ence of liquor. Manager(B) Misappropriation of 5 bags of wheat, unaccounted 36 bags of wheat, moral turpitude based on statement of casual works. Shortages of cash amounting to Rs. 556 25 15. K.B. Wason, Manager, Fatehabad (now at Jundla) 16. Chatter Singh, Misappropriation of 5 bags wheat, unaccounted 36 bags of wheat and moral turpitude T.A. Fatehabad (now at Dharsul) 17. Manı Ram, GK, Misappropriation of 5 bags of wheat reasons of 36 unaccounted bags of wheat and moral turpitude and non-completion of cash book Fatehabad (now at DMS office, Hisar) as well as shortage of cash amounting to Rs 556 25.

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	28-7-88		Examination of witnesses is going on.
	7–6–88	-	The official has been asked to submit the list of documents/ witnesses.
	22-11-88	-	·
	22-11-88	_	_

22-11-88

The Committee are unhappy to observe that inordinate time has been taken by the Corporation to finalise the cases of persons under suspension. Prolonged suspension not only results in payment of subsistence allowance for a long time without any gain but also adversely affects the finances and efficiency of the Corporation.

The Committee, therefore, recommend that all these cases be finalised without delay and progress made in this behalf be intimated to the Committee.

16. The Corporation has, from time to time, been hiring buildings

Buildings hired/ rent by the Corporation for office purposes at Chandigarh on rental basis as it does not have its own building. The details of the buildings hired and the rent paid/being paid therefor are given below:—.

'Sı. No.	Location of Building	Period of hiring	Rent paid per month	Total amount Rs.	Purpose of hiring
1.	Kothi No. 1178, Sector 8-C, Chandigarh	23-3-1968 to 31-10-1968	Rs. 200/—	1,458 06	For office accommodation.
2.	Kothi No. 1179, Sector 8-C, Chandigarh.	1-11-1967 to 31-10-1968	Rs. 200/—	3,360.00	-do-
3.	Kothi No. 1178, Sector 8-C, Chandigarh.	1-11-1968 to 30-4-1969	Rs. 230/—	1,380.00	- <b>d</b> o- ,
4.	Kothi No. 8, Sector 9-A, Chandigarh	1-5-1969 to 11-2-1971	-		Accommodation shared with Haryana Agro. Industries Corporation.
	Kothi No. 553, Sector-10, Chandigarh	10-2-1971 to 31-3-1971	Rs. 350/—	587.50	For office accommodation.
	S.C O. No. 8 Sector 17-E, Chandigarh. (IInd & IIIrd floor)	1-4-1971 to 31-3-1988 (Still in possession)	Rs. 800/— (Rs 400/— per floor)	1,63,200 00	-do-
	S.C.O. No. 7, Sector 17-E, Chandigarh. (IInd & IIIrd floor).	1-4-1972 to 31-3-1988 (Still in possession)	Rs. 800/— (Rs. 400/— per floor)	1,53,600.00	For office accommodation.
	S.C.O. No. 7, Sector 17-E, Chandigarh. (Top floor attached hall)	1-5-1976 to 31-3-1988 (still in possession)	Rs. 450/—	64,350.00	-do-

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1 . 2	3 4,	5 '	6
9. Kothi No. 190, Sector-18, Chandigarh.	4-4-1972 Rs. 475/— to 16-12-1977	44,129:03	For Guest House cum-storage-cum- Grarage for parking of vehi- cles.
10. Kothi No. 83, Sector 19-A, Chandigarh.	17-12-1977 Rs. 1850/—- to 31-3-1978	6,445.16	For Guest House and Garage for vehicles.
11. Kothti No. 3293, Sector 19-D, Chandigarh.	1-1-1979 Rs 1000/— to 8-2-1982	37,264.00	-do-
12. S.C.O. No 89-90-91 Bawa Building 3rd floor, Sector 17, Chandigath.	1-6-1980 Rs 2394 70 to 14-10-1982	68,248.95	For office accommodation of construction wing
13. Kothi No. 244, Sector -7, Panchkula	9-2-1982 Rs 1500/— to w e f. 31-3-1988 9-2-1982 to (still in 28-2-88 possession) Rs. 2200/— w.e.f. 1-3-88	1,10,682.15	For Guest House.
14. S.C.O. No. 9, Sector 17-E, Chandigarh.	1-3-1988 Rs 4600/— (still in possession)	4600	For office accommodation,"

During the course of oral examination, when enquired by the Committee whether any assessment was got made by the PW.D. (B&R), Haryana before allowing increase in the rent of Kothi No 244, Sector-7, Panchkula hired by the Board for its Guest House from Rs 1500 to 2200 P.M. w.e.f. 1-3-1988, the representative of the Corporation stated that the assessment had been made by their own engineers

The Committee recommend that in future requests for increase in rent of the buildings hired by the Corporation should be examined carefully and such increase only be allowed as is warranted by law/assessment made by the P.W.D. (B & R).

The Committee find that a good deal of money is being paid by the Corporation in respect of the private buildings hired by the Corporation for office purposes at Chandigarh. The Committee, therefore, recommend that the Government may consider the desirability of shifting the office of the Corporation to Panchkula or to other suitable place in the State, where the Corporation can construct appropriate buildings for its offices, and, if necessary, the Government may provide necessary loan/infrastructure to the Corporation for this purpose on easy repayment terms.

Non-completion of godowns/ancilliary buildings.

17. From the perusal of the statement of centrewise expenditure on the construction of godowns and ancilliary buildings during the period from 1981-82 to 1987-88, the Committee observed that certain works relating to as many as 15 godowns were still lying incomplete. Besides, the accounts in respect of the construction of

some of the godowns had also not yet been finalised.

When enquired by the Committee about the reasons for the noncompletion of these works and the time by which these are likely to be completed, the representative of the Corporation furnished a statement giving the present stage of their work and the time by which these are expected to be completed, which is re-produced below :--

"Sr. No	Name of work	Date of start	Time limit (months)	Present stage of work	Expected date of completion
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1. Construction of 26-12-83 1000 MTs godown. road, boundary wall, office block & chowkidar quarter & road at Ateli.

The work of constructing 1000 MTs 31-12-88 capacity godown along with ancillaries was allotted to the Bawal L&C Cooperative Society Ltd. in December, 83 The Society completed the godown and road only in March, 85 and since then the godown is being utilized. Since the pace of construction work was not satisfactory, the Executive Engineer, by taking action under clause-2 of the agreement, imposed penalty against the contractor (Society) in March, 84. However, the contractor was persuaded time & again to increase the pace of work and the remaining work i.e. office block and chowkidar quarter were brought upto the roof level in July, 85. At this stage, the Society discontinued the construction work because of their internal dispute. However, they were again persuaded to start work and after doing a little work in December, 86, they again discontinued the work. Ultimately, a notice under clause-3 of the agreement to the effect that in case the construction party does not resume the work within 15 days, the remaining work will be got constructed at their risk & cost and their security deposited will be forfeited. Despite this, the party did not turn up and to get the remaining work completed, measurements have been taken & estimates prepared. The work has since been started departmentally. It is expected to be completed by 31-12-1988.

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-Sr. No.	Name of work	Date of start	Time limit (months		Expected date of completion
2.	3000 MTs godown, office block, chowkidar quarter and road at Jhajjar	13-3-84	5	The construction work of this godown was to be completed in August, 84. But the contractor completed 1000 MTs capacity in May, 85 and 2000 MTs capacity in February, 86. Since then godowns are being utilised Since the progress of work was unsatisfactory, by taking action under clause-2 of the agreement, penalty was imposed on the contractor Now, the road has been completed and the office block and chowkidar quarter are at roof level. The remaining work is expected to be completed by 31-12-1988	31-12-1988
. 3	3000 MTs godow, road, boundary wall, office block & chowkıdar quarter at Alewa	n, 26-1-86	7	The construction work of this godown was to be completed in August, 86 The godown portion was completed in September, 86 and since then it is being utilized. The construction work of office block and chowkidar quarter could not be taken up as a notice was received from the PWD. (B&R), Haryana, not to construct office block and chowkidar quarter within 30 metres of boundary of the road. The decision regarding change of site of office block & chowkidal quarter was taken on 12-8-87. However, in the meantime, it was decided to add another godown of 1800 MTs capacity in the same campus and the contractor was directed to take up the construction work of the godown portion first & the ancillaties later-on. The godown portion of 1800 MTs capacity was completed in time & since then it is being utilised. Now, the office block and chowkidar quarter are at roof level & are expected to be completed by 31-12-88 Since the pace of construction work was not satisfactory, by taking action under clause-2 of the agreement, penalty was imposed on the contractor.	31-12-88

4. 2000 MTs godown, 1-11-85 road, boundary wall, office block & chowkidar quarter at Nuh

Godown portion was completed in 9/86 and is under use since then. Office block and chowkidar quarter are at DPC level. These works could not be completed due to shortage of cement which was to be supplied by the Corporation. The cement was ar-

31-3-89

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Sr. No:	Name of work	Date of start	Time limit (montl	Present stage of work	Expected date of completion
	· .		,	ranged by the Corporation in 6/88 and the contractor was asked to start the work. He, however, took no interest in completion of the work so action under clause-2 has been taken against the contractor and penalty imposed. Final notice has been issued to the contractor to start the work by 15-10-88 and if he fails to do so, the work will be got completed at his risk and cost.	
· V	3000MTs; godown, road, boundary wall, office block, Manager residence at Radaur.	21–1–86	9	4000 MTs capacity was completed in 9/86 and balance 4000 MTs in 3/87. The contractor was also allotted the work of additional office block and Manager residence. Flooring, plastering and wood work are yet to be carried out in these buildings which would be completed by 31-12-88. It may be added that action under clause-2. of the agreement has been taken against the contractor for delay in completion of work.	31–12–88
o b	000 MTs godown, ffice block, road, oundary wall at erozepur Jhirka.	15-10-85		Godown portion was completed in 3/87 and since then it is being utilised. Boundary wall has also been completed. Road work is in progress and likely to be completed by 31-10-88. Office block and chowkidar quarter are at roof level. Slab has been laid & other works are in progress. Action, under clause-2 for imposing penalty has also been taken against the contractor.	31-3-89
ro w ch at	000MTs godown, and, boundary all, office block, nowkidar quarter thangal, howdhary.	5-7-86	-	This work was allotted to Adarsh Coop. L&C Society Ltd, Dongra Ahir on 16-6-86 and was to be completed by 21-12-86. Godown was completed in 3/87 and since then it is being utilised. Office block and chowkidar quarter were brought upto roof level. At this stage the party left the work unfinished in the month of 4/87 and did not turn up after issue of several letters. Action under clause 2 & 3 of the agreement has been taken against the Society. Final measurements of the remaining works have been done and the balance work has been taken up departmentally. It is expected to be completed by 28-2-89.	28-2-89

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Sr. No.	Name of work	Date of start	Time limit (months)	Present stage of work	Expected date of completion
8.	3000MTs godown, office block, 'Manager residence, chowkidar quarter & boundary wall at Bhuna	24-9-86		This work was also allotted to Adarsh Coop L&C Society, Dongra Ahir Godown portion was completed in 3/88 and since then it is being utilised. The office block and chowkidar quarter have been brought upto roof level. The society has left the work unfinished. Action under clause 2 & 3 of the agreement has been taken. Final measurements have been taken and the action for execution of the balance work is being taken and it is expected to be completed by 31-1-89.	
9.	5000MTs godown, road, boundary wall, office block & chowkidar quarter at Pai.	16-8-87	8	2000MTs completed in March, 1988 and 3000MTs in August, 1988. Office block and chowkidar quarter are at roof level. Roof slab has since been laid and flooring is in optogress. The entire work is expected to be completed by 31-1-89	
10.	2000 MTs godown, road, office, chowkidar quarter & boundary wall at Jakhaulı.		6	Godown portion completed in March 88 Boundary wall completed. Office and chowkidar quarter are at roof level. Entire work is expected to the completed by 31-1-89	:
11.	2000MTs godown, road, office, chowkidar quarter & boundary wall at Gumthala Garhu	Ł	.6	Godown completed in March, 88. Boundary wall completed Except wood work, other items of office block and chowkidar quarter also completed. However, entire work is expected to be completed by 31-1-89 Action under clause 2 has been taken due to delay in completion of work by the agency	· ·
12.	5000MTs godown, road at Julana	14-9-87	8	Compartment of 1670 MTs completed The flooring of TInd compartment laid and trusses hoisted Earth filling in 3rd compartment is in progress. Entire work is expected to be completed by 31-3-1989	- :
13.	15000MTs godown, road, office, chowkidar quarter & boundary wall at Karthal		12	5000MTs—except flooring, all other items completed  5000MTs—flooring & sheeting work yet to be taken up.  5000MTs—brick work completed Earth filling in the godown is in progress. Office block and chowkidar quarter are at roof level Entire work is expected to be completed by 31-3-1989	<u>-</u> 1

Sr. No.	Name of work	Date of start	Time limit (months)	Present stage of work	Expected date of completion
14.	10000MTs godown, road, office, chowkidar quarter & boundary wall at Safidon.		10	4000MTs—Upto roof level.  2000MTs—Door level Boundary wall completed.	30–6–89
				1670MTs—At DPC level and entire work is expected to be completed by 30-6-1989	
	2000MTs godown, office, chowkidar, quarter and boun- dary wall at Meham	14–7–87	•	Godown portion except flooring completed Boundary wall also completed. Chowkidar quarter & office block at roof level Entire work is expected to be completed by 31-12-1988"	31-12-88
					. ,

The Committee are pained to observe that the completion of these godowns/ancilliary buildings had been allowed to linger on. The delay in construction not only increases cost, but the State is also deprived of the availability of possible storage capacity.

The Committee recommend that the construction of these godowns/ ancilliary buildings be completed by the expected dates and that the progress made in this behalf be intimated to them.

The Committee further recommend that the accounts in respect of some of the godowns which have not yet been completed be finalised without any further loss of time.

Physical/financial physical targets were fixed. The Corporation has, however, been undertaking survey of the Mandis from time to time and has been expanding its activities throughout the State. When it came into existence on November 1, 1967, there were only 18 Warehouses with a total

storage capacity of 23,895 MTs out of which its own constructed capacity was only 7,000 MTs i.e. 3,500 MTs each at Kaithal and Sirsa, which was inherited from the erstwhile Punjab Warehousing Corporation on location basis. It is now running Warehouses at 100 Centres, as on 31-3-1988, at different places in the State with a total storage capacity of 9,42,688 MTs. The Corporation owned storage capacity on this date had risen to 5,14,650 MTs.

The physical performance of the Corporation since its inception to 1987-88 is detailed below:—

Year	Capacity (MTs)	Utilisation (MT\$)	Percentage
1967-68	. 23,895	17,684	74.0
1968–69	23,018	14,658	63.7
1969–70	25,120.	21,488	85.5
1970–71	44,024	53,834	122.3
1971~72	82,652	82,040	99.3
1972-73	1,40,759	1,15,749	82.2
1973–74	2,13,360	69,626	32.6
1974–75	2,14,846	1,33,293	62.0
1975–76	2,65,566	2,38,948	90.0
1976-77	3,90,613	4,13,070	105.7
.1977–78	4,29,476	4,24,201	98.8
19.78–79	3,98,426	4,06,440	102.0
197980	4,09,573	4,30,704	105.2
1980-81	3,84,932	3,56,837	92.7
1981-82	4,20,275	3,70,923	88.3
1982-83	4,75,563	4,19,830	- 88.3
1983-84	4,90,019	4,11,139	83.9
1984-85	6,45,474	<b>7,</b> 12,192.	110,3
1985-86	7,61,036	8,43,867	110.9
1986-87	8,91,362	8,70,372	97.6
1987-88	9,42,688	7,59,202	80:5

The Committee feel that effective steps be taken to further increase the capacity utilisation so that more income is generated for construction of more and more storage capacity.

Further the Committee have observed that while covered storage accommodation remained vacant with the Corporation, the other storage agencies stored wheat in open exposed to the vagaries of weather resulting in deterioration in quality and loss of grain.

The Committee, therefore, recommend that the State Government may issue a directive to all the agencies engaged in procurement and storage work that so long as the vacant covered accommodation is available at a place, open storage should not be resorted to even if the stocks are to be kept for a short period.

The Committee also feel that the Corporation is a specialised agency for storage of foodgrains and notified commodities and is capable of meeting the requirement of growing demand of storage accommodation. Its services can be utilised by all shades of depositors including Government Departments and State Undertakings.

The Committee, therefore, recommend that the State Government may consider to declare the Corporation as a State Storage Agency and advise the various Departments/State Public Undertakings to keep their stocks in the warehouses of the Corporation which will effect economy in expenditure being incurred by these agencies on construction of their own godowns or hiring of private accommodation for storage purposes.

Advances by Banks against warehouse receipts

| Advances by Banks against warehouse receipts | During the course of oral examination of the Department/Corporaiton, it was revealed that though directives issued by the Reserve Bank of India under Selective Credit Control provide for advances against warehouse receipts by Banks, yet they were hesitant to honour warehouse receipts, particularly in case of farmers, for advancing loans.

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The Committee feel that to make available credit against the pledge of goods stored in warehouses is one of the objectives of the Corporation. To ensure proper marketing of agricultural produce and remunerative price to the farmers, their financial needs required to be met with by making available advances against deposit of goods in warehouses.

The Committee, therefore, recommend that the State Government may take up the matter with the Commercial Banks for making advances to the farmers against warehouse receipts so that the difficulty being faced by the farmers in raising loans is removed.

The Committee further recommend that the Cooperative Banks may also be directed to give loan to the farmers against warehouse receipts.

The Committee also recommend that the availability of this loan facility be widely publicised so that the farming community in rural areas could avail more and more benefit of this facility.

20. The total profit earned/loss suffered by the Corporation during the years, 1967-68 to 1987-88 was stated to be as under:—

#### Profit earned/ loss suffered

Profit (Rs.)	Loss (Rs.)
1,09,068	_
95,643	
2,71,961	
•	,
	_
11,88,027	-
	13,26,386
44,18,216	
21,50,769	
•	
•	
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	, ·
	1,09,068 95,643 2,71,961 7,48,046 8,60,218 11,88,027

The loss suffered by the Corporation during the year 1973-74 has been stated to be the result of the decision taken by the State Government to transfer the godowns of the Food and Supplies Department and the Haryana State Agriculture Marketing Board to the Corporation on rental basis. The godowns taken over from the two agencies remained mostly unoccupied due to non-achievement of production and procurement targets fixed for the year 1973-74 and fast movement of procured grains to other States, whereas the liability of payment of rent to the Food and Supplies Department and Haryana State Agriculture Marketing Board had to be borne by the Corporation.

The Committee hope that the Corporation would strive hard only to maintain its performance of the previous 2-3 years but also improve upon it considerably during the ensuing years.

Vehicles held by the Corporation

21. In the written reply furnished to the Committee, the following detailed information in regard to the 24 vehicles held by the Corporation so far together with their cost, make, model and the date of purchase, was given as follows:

Sr. No.	Name of vehicle	Model No.	Date of purchase	Cost of vehicle Rs.	Remarks
1	2	3	4	5	6
1.	Kaiser Jeep (Willys)	CJ-4/2 Wheel drive Willys Jeep.	. 8-7-1971	24,073.00	Disposed of
2.	Austin.	1965	19-1-1970	24,318.00	Do
3.	Ambassador Station Wagon	1971	5-1-1972	31,157.84	(Do
4.	Standard-20 Mıni Bus	1975	15-12-1975	55,619.40	Do .
5.	Ambassador Car	1976	3-9-1976	30,087.25	Do
6.	Hindustan Trek- ker	1978	24-6-1978	49,961.37	Do
7.	Ambassador Car	1979	16-3-1979	48,222.46	Do
8.	Ambassador Car	1979	21-12-1979	53,595.75	ъ

1	2	3	4	5	6
9.	Ambassador Car	1982	9 <b>-</b> 2-1982	76,403.75	With District Office
10.	Mahındra & Mahındra (Jeep)	1982	29-11-1982	80,1.13.01	Do
11.	Do	1982	29-11-1982	80,113.01	Do
12.	Do	1982	29-11-1982	80,113.01	Do
13.	Ambassador Car	1983	28-1-1983	78,055.20	Do
14.	Do	' 1983	18-7-1983	73,806.60	At Head Office.
15.	Do	1984	22-8-1984	78,863 10	With District Office.
16.	Mahindra & Mahindra Jeep	1983	15-6-1983	86,703.30	Do
17.	Do	1983	15-6-1983	86,703.30	Do
18.	Ambassador Car	1986	29-4-1986	1,01,779.30	At Head Office.
19.	Do	1986	12-5-1986	1,01,779.30	Do
20.	Royal Enfield (Bullet Motor Cycle)	1972	9-3-1973	6,609.00	Disposed of.
21.	Do	1973	9-3-1973	6,609.00	То
22	Ambassador Car	1987	20-2-1987	1,03,448.20	At 'Head Office.
23.	Do	1987	26-10-1987	1,01,796.20	љо .
24.	Do	1988	31-3-1988	1,00,221.00	.Do

The vehicles belonging to the Corporation are in pool. The officers viz. Chairman, Managing Director, Superintending Engineer, Secretary, Manager (S & T), Chief Accounts Officer, Manager (Business), Administrative Officer and Executive Engineer have been using the office vehicle as and when required for official use in the interest of the work of the Corporation. Besides, field officers have salso been provided with vehicles

for the quick mobility and betterment of the business of the Corporation. Normally Chairman and the Managing Director use the vehicle each exclusively

The yearwise expenditure on account of petrol/repair and maintenance etc. of vehicles since 1967-68 was given as under .—

Year	Amount spe	Maintenance (Fig. in Rs.)	
1967-68	_	····	_
1968-69	_		`
1969-70	3,963.91	(including mainter	nance)
1970-71	3,605.52	Do	
1971-72	12,307.73	Do	
1972-73	44,180 71	Do	
1973-74	18,777.95	Do	
1974-75	10,950.05	Do	
1975-76	25,805.27	Dọ	
1976-77	27,355.29	Do	
1977-78	30,337.39	Do	
1978-79	18,559.43		9,190.68
1979-80	38,119.68		31,962.06
1980-81	50,924.29		43,710.52
1981-82	71,033.58	-	56,828.13
1982-83	1,09,167.60		61,918.40
1983-84	1,61,107.26		80,272.74
1984-85	1,57,983.85		71,072.15
1985-86	1,47,658 50		1,20,044.55
1986-87	1,44,261.19	,	1,32,969.38
1987-88	1,49,196.30		1,35,066.54

The Committee observe that there has been continuous increase in the amount spent on petrol and maintenance of the vehicles from year to year which is indicative of the fact that strict and effective control over the use of the vehicles was not enforced

The Committee, therefore, recommend that strict control over the use of the vehicles be exercised and their use properly regulated so that the increasing expenditure on them is checked.

Vehicle

accidents.

Vehicle

accidents.

The loss in terms of money whatever was, the same was borne by the Insurance Company. The Corporation on this account had made payment towards repairs which were to the tune of Rs. 13,207 from its own funds, which had to be borne on account of depreciation in respect of parts replaced.

It was further stated that a claim for the amount of Rs. 1800 spent on the repairs of vehicle No HRX 8090, which had met with an accident on 10-10-1985, lodged with the Insurance Company had not yet been settled

The Committee recommend that the claim with the Insurance Company be expeditiously settled and the result thereof be intimated to the Committee.

23. The various means adopted by the Corporation for making publicity of city of its schemes in the public were stated to be as under:—

- (1) Advertisements are issued in various journals/magazines/ newspapers through Director, Public Relations Haryana.
- (11) A documentary film 'A Grain Saved is a Grain Produced' has been shown in the various districts of Haryana through the Director, Public Relations, Haryana.
- (in) Personal contact with the farmers, traders and other prospective depositors.
- (iv) Distribution of hand bills and other publicity material.
- (v) Participation in various Exhibitions/Agriculture melas organised by Agriculture Department, Haryana
- (vi) Press Conferences
- (vii) Exhibition of Cinema slides

ANNEXURE—'A'

## ORGANISATIONAL CHART

## **BOARD OF DIRECTORS**

Chairman

(PA/Chairman) (Rs 1600—2660+SP 150/—P.M.)

Managing Director
(PA/Managing Director)
(Rs. 1600—2660+SP Rs 150/— P.M)

B. Field

			(Rs. 10	600—2660+SP F	Rs 150/— P.M )				Const. Wing	2. District Office
Secretary (Rs. 3000-4500) (PA/Secy) (Rs 1600-2660 +SP Rs. 150/p.m) Dy Supdt. (Rs. 1600-2660)	JSS/Ad.O. (Rs. 1200-2040)	(Rs. 3700-5000)  (PA/SE) (Rs 1600-2600+ SP Rs. 150/ p m) XEN (Rs. 3000-4500) (Steno /XEN) (Rs. 950-1500)			Manager (S&T) (Rs.2200-4000) AM/QC) (Rs. 1640-2900) T.A. (1) (Rs. 1600-2660)	(Rs. 2200-4000)  AM(B) (Rs. 1640-2900)  TA (1)	Chief Accounts Officer (Rs. 2200-4000) AO (2) (Rs 2000-3200) Acctt. (1) (Rs. 1600-2660)	Internal Audit Officer (Rs. 2000-3200)  Jr. Auditor (Rs. 1400-2600)	S D E (C)-6 (Rs. 2000-3500) JE (C)-14 (Rs. 1400-2300) JE (E)-3 (Rs. 1400-2300)	Sr. District Manager (1) (Rs. 2000-3500) and District Manager (7) (Rs. 2000-3200)  AM (QC)/ Acctt. (Rs 1640-2900) (Rs. 1600-2660) A. Asstt. (2-3) / Clerks (2-3) (Rs. 1400-2600) (Rs. 950-1500)
Jr Engineer (1) (Rs. 1400-2300)	Asstt. (5) (Rs. 1400-2600)	+100/-SP)			JTA (3) (Rs 1400-2600)	JTA/Asstt (3) (Rs 1400-2600)	A/Asstt. (6) (Rs. 1400-2600) Clerk (5) (Rs. 950-1500)			Warehouse (Staff as per norms)  Manager -I/ Manager -II
Asstt. (5) (Rs. 1400-2600)	Clerk (5) (Rs. 950-1500)	CHD (Rs. 1640-2900) HD (Rs. 1600-2660)	SDE (E) (Rs. 2000-3500)	(Rs. 1600-2660)	Steno(1) (Rs 950-1500 +Rs. 100 SP)	Clerk (1) (Rs. 950-1500)	Cashier (1) (Rs. 950-1500) Typist (1) (Rs. 950-1500)			(Rs. 1640-2900) (Rs. 1600-2660) Manager -III (Rs. 1400-2600) TA JTA
Clerks (5) (Rs. 950-1500)	Typist (1) (Rs. 950-1500)	DM (1) (Rs. 1400-2300)		Asstt. (2) (Rs. 1400-2600)	Typist (1) (Rs. 950-1500)	Steno Typist (1) (Rs. 950-1500 +Rs. 100 SP)			-	(Rs.1600-2660) (Rs.1400-2600) Clerks (Rs. 950-1500) and Class IV (Rs. 750-940)
Store Keeper (1) (Rs. 1400-2600)	,	Tracer (1) (Rs. 975-1540)		Clerk (1) (Rs. 950-1500)		Typist. (1) (Rs 950-1500)		·		
Typist (1) (Rs. 950-1500)							,			

## ANNEXURE—'B'

Sr. No.	Designation	· Scale of pay
1	2	3
1.	Secretary	Rs. 3000-100-3500-125-4500.
2.	Executive Engineer	Rs. 3000-100-3500-125-4500.
3.	Manager (S& T)	Rs. 2200-75-2800-ÈB-100-4000.
4.	Manager (Business)	Rs. 2200-75-2800-EB-100-4000.
5.	Chief Accounts officer	Rs. 2200-75-2800-EB-100-4000.
6.	Internal Audit officer	Rs. 2000-60-2300-EB-75-3200.
7.	Admn. Officer	For the officers of H.W.C. the grade
		will be Rs. 2000-3500; otherwise
		a deputationist can opt for his
		own grade.
8.	Joint Manager (When posted in the H.Q.)	Rs. 2000-60-2300-EB-75-3200-100-3500
	Sr. District Manager (when posted in the field)	do
9.	Deputy Manager/District Manager.	Rs. 2000-60-2300-EB-75-3200.
10.	A.O./ Assistant Accounts Officer.	Rs. 2000-60-2300-EB-75-3200.
11.	Accountant.	Rs. 1600-50-2300-EB-60-2660.
12.	Deputy Supdt.	Rs. 1600-50-2300-EB-60-2660.
13.	Manager Grade-I.	Rs. 1640-60-2600-EB-75-2900.
14.	Manager Grade-II.	Rs. 1600-50-2300-EB-60-2660.
15.	Manager Grade-III.	Rs. 1400-40-1600-50-2300-EB-60-2600
16.	Technical Assistant.	Rs. 1600-50-2300-EB-60-2660.
17	Junior Tech. Assistant.	Rs. 1400-40-1600-50-2300-EB-60-2600
18.	Assistant (A/Cs & General)	Rs. 1400-40-1600-50-2300-EB-60-2600
19.	Junior Auditor	Rs. 1400-40-1600-50-2300-EB-60-2600
20.	Accounts Clerk/Typists/ Genl. (H.Q./Field.)	Rs. 950-20-1150-EB-25-1500.
21.	P.A.	Rs. 1600-50-2300-EB-60-2660+Rs. 150/— per month as spl. pay.
22.	Private Secretary to Chairman	Rs. 2000-60-2300-EB-75-3200-100 3500+Rs 200/— per month as
,		spl. pay.

1	<b>2</b>	3
23.	Jr. Scale Stenographer	Rs. 1200-30-1560-ÈB-40-2040.
24.	Steno Typist (H.Q./Field)	Rs. 950-20-1150-EB-25-1500+Rs.
	•	100/— per month as special pay.
25.	PBX Operator	Rs. 950-20-1150-EB-25-1500 plus spl. allowance of Rs. 25/— per month.
26	Driver	Rs. 1200-30-1560-EB-40-2040+Rs.
26.	Driver	200/— per month for HQrs. & Rs.
		100/— for field Drivers.
27.	Daftri-cum-Duplicating Machine	Rs. 800-15-1010-EB-20-1150.
21.	Operator.	r.
28.	Dusting Operator.	Rs. 800-15-1010-EB-20-1150.
29.	Sweeper-cum-Stitcher	Rs. 750-12-870-EB-14-940+ Rs. 65/-
	- -	per month as spl. allowance
30.	Godown Attendant-cum-Watch- man	Rs. 750-12-870-EB-14-940
31.	Jamadar	Rs. 800-15-1010-EB-20-1150.
32.	Assistant Manager (QC)	Rs. 1640-60-2600-EB-75-2900.
33.	Assistant Manager (B)	Rs. 1640-60-2600-EB-75-2900.
34.	Superintending Engineer	Rs. 3700-125-4700-150-5000.
35.	S.D.E. (E)	Rs. 2000-60-2300-EB-75-3200-100-3500
36.	S.D.E.(C)	Rs. 2000-60-2300-EB-75-3200-100-
		3500.
37.	Junior Engineer (Civil)	Rs. 1400-40-1800-EB-50-2300.
38.	Junior Engineer (Elect.)	Rs. 1400-40-1800-EB-50-2300.
39.	Circle Head Draftsman	Rs. 1640-60-2600-EB-75-2900.
40.	Head Draftsman	Rs. 1600-50-2300-EB-60-2660.
41.	Draftsman	Rs. 1400-40-1600-EB-50-2300.
42.	Tracer	Rs. 975-25-1150-EB-30-1540.
43.	Work Mistry	Rs. 775-12-955-EB-14-1025.
44.	Mechanic	Rs. 950-20-1150-ÉB-25-1500.

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